

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
UNSTARRED QUESTION NO.2672
ANSWERED ON 22.12.2022**

IMPLEMENTATION OF TEESTA STAGE-IV PROJECT

2672. SHRI TAPIR GAO:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the MoU was signed between the Government of Sikkim and NHPC for Teesta Stage-IV Hydroelectric Project and if so, the details thereof;**
- (b) the details of reasons behind the delay of the implementation of the said project;**
- (c) the number of families affected by the said project;**
- (d) whether all the people affected are tribal families of North District of Sikkim and if so, the details thereof; and**
- (e) the steps taken/being taken for the speedy implementation and completion of the said project?**

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) : Yes, Sir. A Memorandum of Understanding (MoU) was signed between the Government of Sikkim and NHPC Ltd. on 01.03.2006 for implementation of the Teesta-IV hydroelectric project on Build, Own & Operate (BOO) basis.

(b) : The Project was accorded concurrence by Central Electricity Authority (CEA) on 13.05.2010 under Section 8(1) of The Electricity Act, 2003. Forest Clearance Stage-I (FC-I) and Environment Clearance (EC) were granted by the Ministry of Environment, Forest and Climate Change (MoEF&CC) on 26.02.2013 and 09.01.2014 respectively. However, Forest Clearance (Stage II) is pending for want of compliance under the Forest Rights Act (FRA) 2006.

(c) & (d) : As per the Social Impact Assessment (SIA) study, the total number of Project Affected Families (PAFs) is 282. Out of this, 7 families are fully affected (displaced) and 275 are partially affected (losing land only). Location-wise, 227 families are tribal families of the North Sikkim District of Sikkim.

(e) : The matter is being pursued regularly by Ministry of Power with the Government of Sikkim at the level of Minister of Power and New & Renewable Energy with Chief Minister of Sikkim.
